



सीमाशुल्कके प्रधान आयुक्त का कार्यालय  
OFFICE OF THE PRINCIPAL COMMISSIONER OF CUSTOMS  
हवाई अड्डा एवं एअर कार्गो कॉम्प्लेक्स AIR PORT & AIR CARGO COMPLEX,  
मेन्ज़ीज़ एविएशन बोब्बा कार्गो टर्मिनल I केंपेगौडा अंतर्राष्ट्रीय हवाई अड्डा,  
Menzies Aviation Bobba Cargo Terminal I, Kempegowda International Airport,  
देवनहल्ली, बेंगलूरु-560 300. Devanahalli, Bangalore – 560 300.  
Email ID: commrapacc-cusblr@nic.in

Phone No.080-22001422

Fax No.080-22001448

**PUBLIC NOTICE No. 04 /2022-AP & ACC BLR dated: 13.05.2022**  
**DIN- 20220572MP000022272F**

In exercise of the powers conferred under Section 45(1) of the Customs Act, 1962, read with Handling of Cargo in Customs Area Regulations, 2009 as amended, I, KAJAL SINGH, Principal Commissioner of Customs, Air Customs Commissionerate, Bengaluru do hereby appoint " M/s UPS Express Private Limited", as custodian in respect of their own courier consignments that are imported or exported or transhipped through 'M/s UPS Express Private Limited' courier facility at Express Cargo Terminal, Survey No. 90, 180, 181, 182, 183, 197, Kempegowda International Airport, Bengaluru until they are either cleared for home consumption or exported or warehoused or transhipped in accordance with the provisions of the Customs Act, 1962. The Custodianship is granted for a period of two years with effect from 01.07.2022 to 30.06.2024, subject to the following conditions:

- 1) The said Custodian of the goods meant for import, export and transshipment would be required to comply with the provisions of Section 45 of the Customs Act, 1962 and other relevant Provisions/Sections of the Customs Act, 1962 and Rules and regulations made there under as well as the Circulars/instructions issued from time to time in this regard.
- 2) The Custodian shall be responsible for the proper receipt, handling, storage and shall be accountable for the loss of goods either imported or those meant for export or transshipment after their receipt and before their intended purpose. The Custodian shall maintain proper record of all such goods including those to be disposed of after the expiry of 30 days of the arrival or otherwise.
- 3) If any imported/export/transshipment goods are pilfered or lost after unloading in the Customs area and while in the custody of the Custodian, then the Custodian shall be liable to pay duty on such pilfered / lost goods in terms of provisions of Section 45(3) of the Customs Act, 1962.

4) The imported/export/transshipment goods, which are not cleared for their intended purpose within 30 days or within the extended period as the proper officers may allow, or in case of relinquishment of title by the importer in terms of Section 23(2) of the Customs Act, 1962, such goods shall be dealt with in accordance to the Customs Act 1962 and Regulations made thereunder.

5) The Custodian shall provide safe, secure and spacious place for loading/unloading/storage of the cargo. The infrastructure for loading/unloading and storage operations should be designed to handle projected traffic of the Courier consignments.

6) The custodian would also be held responsible for duty and other penalties leviable for the goods lost during the transshipment from the said Customs area to the gateway port / other Customs area.

7) Custodian shall not charge any rent/ demurrage for the goods detained by the Customs Department / Investigating agencies under the Customs Act 1962, for the time being in force.

8) The appointment is subject to conditions specified in the undertaking executed by M/s UPS Express Private Limited, before the Principal Commissioner of Customs, Airport and Air Cargo Complex, Bengaluru.

Kajal  
13/5/2022

( काजल सिंह /KAJAL SINGH )  
प्रधान आयुक्त / PRINCIPAL COMMISSIONER

Copy as per the list attached.